- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Reserve Bank of India (RBI) has reported that under the roadmap for providing banking outlets in all the villages with population greater than 2000 by March, 2012, 3227 unbanked villages in the North Eastern States and Sikkim were covered with banking outlets like branches, business correspondents, rural ATMs, mobile vans, satellite branches etc. In Assam, 2319 such villages have been covered.

- (b) and (c) As per RBI's data, Priority Sector Lending (PSL) by Private Sector Banks has increased from Rs.345.86 crore as on last reporting Friday of March, 2009 to Rs.933.20 crore as on last reporting Friday of March, 2012 in the North Eastern Region (NER).
- (d) to (f) Banks have been advised by RBI, to set up a Special Sub-Committee (SSC) of District Level Consultative Committee (DCC) for districts with Credit Deposit ratio (CDR) of less than 40% to draw Monitorable Action Plans (MAPs) for improving CDR. The performance of banks is reviewed periodically at District and State Level.

## Hiring of office premises by PNB

- 827. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that Punjab National Bank (PNB) is not complying with the guidelines of RBI and IBA while framing the policy for hiring of premises for functioning of branches and other offices in the country;
- (b) whether it is also a fact that there is no policy w.r.t. the tentative rental rates in functioning of branches in Mumbai, Delhi and other metro cities, urban cities, semi-urban and rural places;
- (c) whether PNB does not consider the tentative rental rates of other Government banks while framing the policy; and
  - (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Punjab National Bank (PNB) has informed that it

meticulously complies with the guidelines issued from time to time by Reserve Bank of India and Indian Banks' Association while framing policy for hiring premises for functioning of branches and other offices in the country.

(b) to (d) PNB has further informed that they have a policy to compare the rental rates being paid by other Banks/Financial Institutions (FIs) operating in the vicinity/nearby areas and also considers the rental rates being paid by other banks/ FIs while considering any proposal for hiring premises for branch/ other offices.

## FII inflow in stock market

828. DR. V. MAITREYAN: Will the Minister of FINANCE be pleased to state:

- (a) the quantum of Foreign Institutional Investor (FII) investment inflow into the Indian Stock Market from the month of April, 2009 till date;
- (b) whether the Securities and Exchange Board of India (SEBI) has raised concerns about the potential of such inflows to cause distortions in the Indian Financial System;
- (c) if so, the details thereof and mechanism existing, if any, to tackle such situation; and
- (d) the proportion of FII investment inflows that came in through the Mauritius and Singapore routes out of the total inflow during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The details of Net FII investments (equity and debt) from April 2009 till February 2013 are as under:

Financial Year	Investment in INR Crore
2009-10	142,658
2010-11	146,438
2011-12	93,726
2012-13*	153,448
*Till February 28, 2013	

<sup>(</sup>b) and (c) No Sir. SEBI has put in place systems and practices to promote